with an Explanatory Memorandum on the Notifications: —

(i) Notification No. 232/77, dated the 15th July, 1977, pub. lishing the Central Excises (Fifteenth Amendment) Rules, 1977.

(ii) Notification No. 234/77, dated the 15th July, 1977, publishing the Central Excises (Sixteenth Amendment) Rules, 1977.

[Placed in Library. *See* No. LT-719/77 for (i) and (ii)]

Ministry of Finance (Department of Revenue and Banking) Notifications and related paper

SHRI SURJIT SINGH BARNALA: Sir, on behalf of Shri H. M. Patel, I also beg to lay on the Table:

II. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue and Banking) Notifications Nos. 219/77 to 231/ 77, 233/77, 235/77 to 246/77 and 249/ 77, dated the 15th July, 1977, together with an Explanatory Memorandum thereon. [Placed in Library. *See* No. LT-721/77]

MESSAGE FROM THE LOK SABHA

The Cardamom (Amendment) Bill, 1977

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Cardamom (Amendment) Bill, 1977, as passed by Lok Sabha at its sitting held on the 19th July,, 1977.

The Deputy Speaker has under article 95(1) of the Constitution certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

RE. CALLING ATTENTION NOTICE

MR. DEPUTY CHAIRMAN: As regards the Calling Attention Notice which was to be taken up just now, the Minister of Commerce and Civil Supplies has written to me to say that he is busy in the other House. Therefore, we will take up this motion at 2 P.M.

श्री भीष्म नारायण सिंह (बिहार) : उपसभापति महोदय, मुझे निवेदन करना था कि मुझे आज मेमोरेण्डम मिला है जिस मेमोरेण्डम को दिल्ली छात्र संघ समिति के लड़कों ने गृह मंत्री जी को दिया है । इसमें गंभीर बातें हैं। (Interruptions) जरा सुन लिया जाए ।

श्री उपसभापति : माननीय सदस्य स्थान ग्रहण करें। कई माननीय सदस्यों ने कल नोटिस दिए थे ; कई बातों को उठाने की इजाजत उनको दे दी गई है। कम से कम वे तो पहले बोल लें । श्री श्रीकान्त वर्मा ।

REFERENCE TO THE WORKING OF SAMACHAR NEWS AGENCY

श्री श्रीकान्त वर्मा (मध्य प्रदेश) : उपसभापति महोदय, मैं आज इस सदन में "समाचार" एजेन्सी की कुछ समस्याओं की ओर ध्यान आकृष्ट करना चाहता हूं जो कि बहुत विवाद के केन्द्र बनी हुई हैं। इमरजेंसी समाप्ति के बाद समाचार के पुनर्गठन के लिए 9 व्यक्तियों की एक समिति गठित की गई थी। सूचना मंत्री महोदय ने और अन्य मंत्रियों ने भी यह कहा कि समाचार ने इमरजेंसी के दौरान बहुत गलत रवैया अपनाया था और उसको ठीक करने के लिए यह समिति अपने सुझाव देगी । इस समिति ने अपने सुझाव अब तक नहीं दिए हैं । उम्मीद है कि इसके सुझाव भी इस सदन में आयेंगे और तब उस पर विचार विमर्श होगा । लेकिन इस के पहले कि यह समिति अपने सुझाव दे समाचार